

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
23-07-2024 AT 10:30 AM**

**CP(IB) No. 539/9/HDB/2018  
AND  
Rst App (IBC) 10/2024 in IA (IBC) 918/2019 in  
CP(IB) No. 539/9/HDB/2018  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

Sri Balaha Chemicals Pvt Ltd

**...Operational Creditor**

**AND**

R.E Cables & Conductors Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**Rst App (IBC) 10/2024 in IA (IBC) 918/2019**

Learned Counsel Ms.GVL Meghana for the Applicant present through VC. Proof of service filed, as per the same notice sent is returned, un-served with an endorsement no such person in that address and e-mail is also returned as message un-delivered. Learned Counsel prays for opportunity to take notice to the alternative address and also by way of publication. Permitted to take notice to alternative address through registered speed post. Call on 23.08.2024 for filing proof of service.

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**